COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 279 OF 2018 & IA NO.880 OF 2018

Dated: 4th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Panchakshari Power Projects LLPAppellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Petitioner(s) : Mr. Rajiv Yadav

Mr. Chirag Kher

Counsel for the Respondent(s) : Mr. Balaji Srinivasan for R-2

Mr. Nithin Saravaran Ms. Arunima Singh Ms.Priyadarshini

Mr. G.S.Kannur for R-4

ORDER

Learned counsel appearing for the Respondent No. 2 prays for one week's time to enable him to take necessary instructions and make his submissions in filling reply to the main appeal as well to an interim application.

Submissions made by the learned counsel appearing for the Respondent No. 2, as stated above, are placed on record.

One week's time is granted to the learned counsel appearing for the Respondent No. 2 to file his reply on or before 12.12.2018 after serving copy on the other side.

List the matter on <u>12.12.2018</u> as requested by the learned counsel appearing for Respondent No. 2.

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

bn/kt